

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 23rd day of **OCTOBER, 2019**.

ORIGINAL APPLICATION NO. 330/1111/2019

**HON'BLE MS AJANTA DAYALAN, MEMBER (A)
HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J)**

1. Manish Singh aged about 47 years Son of Dr. M.P. Singh, Resident of G-39 Staff Colony, MNNIT Allahabad, Prayagraj.
2. Ajay Pandey aged about 51 years Son of Late Sri R.S. Pandey, H. No. 60/03, Shyama Sadan Govindpur, Prayagraj 211004.
3. Ramchandra aged about 43 years Son of Hublal, Resident of -102, Shantipuram Colony, Prayagraj 211013.

.....Applicants.

VERSUS

1. Union of India through the Secretary Ministry of Human Resource Development Department of Higher Education, Shastri Bhawan, New Delhi.
2. The All India Council for Technical Education, Nelson Mandela Marg Vasant Kunj, New Delhi 0110070.

.....Respondents

Advocate for the Applicant : Shri A K Singh

Advocate for the Respondents : Shri L P Tiwari

O R D E R

(Delivered by Hon'ble Ms Ajanta Dayalan, Member-A)

Heard Shri A K Singh, learned counsel for the applicants and Shri L P Tiwari, learned counsel for the respondents.

2. Learned counsel for the applicants states that similar matter in respect of three applicants relating to Kanpur Division of the same department has already been dealt with by this Tribunal vide order dated 10.01.2019 (Annexure No. A-20) passed in OA No. 330/143/2015. He also states that this order has been implemented by the respondents' department and though the applicants in the present OA are from Allahabad Division, they are also entitled for similar benefits. He also states that the applicants have been making representations right from

June 2019. The latest representation is dated 30.08.2019 (Annexure No. A-22).

3. Learned counsel for the applicants states that his limited prayer at this point of time, is that suitable directions be issued to respondents' department to decide and consider the representation dated 30.08.2019 in the light of the judgement of this Tribunal cited.

4. Learned counsel for the respondents has no objection to this limited prayer provided that the rules and other instructions are also directed to be kept in mind while passing the order.

5. In view of the limited prayer made by the learned counsel for the applicants and no objection from the counsel for the respondents, we direct the competent authority amongst the respondents to decide the representation of the applicants dated 30.08.2019 (Annexure No. A-22), by passing a reasoned and speaking order, within a period of four months from the date of receipt of certified copy of this order. While passing the order, the competent authority will keep in mind the relevant provisions of the Act, Rules and instructions as well as the judgements cited by the applicants in their representation and other judgements of the Courts/Tribunal. The order so passed shall be communicated to the applicants.

6. Needless to mention that this order be not construed as any expression or opinion on the merits of the case or on the delay and laches.

7. With the above direction, the OA is disposed of. No order as to cost.

**(RAKESH SAGAR JAIN)
MEMBER-J**

Arun..

**(AJANTA DAYALAN)
MEMBER-A**